

ITEM NO.48

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8012/2022

SURYA PAL PRAJAPATI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 10-07-2023 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anupam Mishra, AOR

For Respondent(s)

Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Respondent no.1 has failed to file counter affidavit, within the time stipulated under the rules.

Two weeks time, is granted to Ld. counsel for the petitioner, to take fresh steps and file fresh particulars, of respondent no.2 for effecting service of notice through Trial Court including the particulars of the case which the Ld. Counsel submits to be continuing in the Trial Court.

List again on 22.08.2023.

VIVEK SAXENA
Registrar

pm